

(c) if no decision has been taken so far, the likely date by which a decision would be taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) Yes, Sir.

(b) and (c). The proposal to include Tamang in the list of Scheduled Tribes in Sikkim and West Bengal and Ladakhis in the list of Scheduled Tribes in Jammu and Kashmir along with similar other proposals is being considered in the context of the proposed comprehensive revision of the list of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342 (2) of the Constitution.

Educating People on Environmental Awareness

4179. SHRI R.M. BHOYE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any comprehensive scheme has been prepared by Government to set up an information bank to disseminate information to educate people on the importance of environmental conservation; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) and (b). No, Sir. However, the Department has a scheme on Environment Education and Training under which the Department supports seminars, workshops, training programmes, exhibitions, essay and painting competitions, nature study tours, production and distribution of educational material etc. The Department also launched a National Environment Awareness Campaign in July 1986 to create environmental awareness at all levels. In these endeavours, the Department is assisted by two of its institutions, namely, Centre for Environment Education, Ahmedabad and the National Museum of Natural History, New Delhi and others.

Suits Filed for Recovery of Loans

4180. DR. S. JAGATHRAKSHAKAN : Will the Minister of FINANCE be pleased to state :

(a) the details of suits filed by nationalised banks for recovery of loans during the last three years, bank-wise;

(b) whether any lapses for non-recovery on the part of officials or giving of unsecured loans have come to notice;

(c) whether responsibility in such cases has been fixed; and

(d) if so, Regional, Divisional, zonal office-wise details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Reserve Bank of India regularly monitors the position of each bank in respect of outstanding balances in suit filed accounts. The information, as readily available, relating to the bank-wise position of outstanding balances in respect of suit filed accounts as at the end of 1983, 1984 and 1985 as furnished by RBI is given in the Statement below.

(b) to (d). Grant of loans not secured otherwise than by personal guarantee or hypothecation of asset created from the loan is not uncommon in banks' advances portfolio. In some cases even clean loans are sanctioned. These by themselves do not constitute any lapse. However, on the basis of instructions issued by RBI and the experience gained by them over a period of time, the nationalised banks have established norms and procedures in the matter of sanction of advances and recovery of their dues. Lapses in observance of these are followed up for appropriate action against the staff involved. However, system of data collection in banks does not yield separate information about those relating to lapse in the matter of making advances or effecting recoveries.

Statement

Outstanding Balances in respect Suit Filed Accounts of 20 Nationalised Banks.

(Amount in Lakhs of Rupees)

S. No.	Name of the Bank	1983	1984	1985
1.	Allahabad Bank	2562	3778	5862
2.	Andhra Bank	1488	1876	2548
3.	Bank of Baroda	8233	10816	N.A.
4.	Bank of India	7758	9965	12936
5.	Bank of Maharashtra	3495	4655	9822
6.	Canara Bank	7272	9985	12,04
7.	Central Bank of India	16435	21468	26455
8.	Corporation Bank	1737	1795	2402
9.	Dena Bank	2706	5768	5900
10.	Indian Bank	6776	5944	9946
11.	Indian Overseas Bank	255	3852	5503
12.	New Bank of India	1670	2382	3683
13.	Oriental Bank of Commerce	314	1431	2160
14.	Punjab National Bank	10449	12759	17170
15.	Punjab and Sind Bank	3182	N.A.	5924
16.	Syndicate Bank	8432	10611	13450
17.	Union Bank of India	5006	8676	N.A.
18.	United Bank of India	8240	9073	11970
19.	UCO Bank	13065	11989	N.A.
20.	Vijaya Bank	2174	2483	3139

Development of Electronic Industry
in Orissa

4181. SHRI CHINTAMANI JENA :
Will the PRIME MINISTER be pleased to
state :

(a) whether Orissa Government have
requested for establishing a unit to manu-

facture tape deck mechanism of V.C.R. and
a few other satellite components in the
State through Electronics Trade and
Technology Development Corporation;

(b) if so, the decision taken by Union
Government thereon; and

(c) Government's policy to develop
electronic industry in Orissa ?